OA 678/90

Shin Rai Bihan Singh
Bhay
(Sh G R menghani)

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W. Rly & Amo
(Sh N K Sinivadan)

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N161202

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,

NEW BOMBAY BENCH, NEW BOMBAY,

O.A. No. /56 OF 1990.

Raj Bihari Singh.

Janifor I (Advo)
V/s.

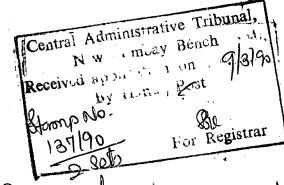
....Applicant.

Union of India & Anr.

... Respondents.

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Description of documents Page Nos. relied upon. to 12 Application 2. Copy of the Memorandum issued by Addl. Chief Mechanical Engineer, Lower Parel. (Exh. A*). 13 Copy of Memorandum dated 13th June 1987 З. issued by Respondent No.2. (Exh. 'B'). 14 Copy of Applicant's representation dated 22nd June 1987 (Exh. 'C'). 15 -16 Copy of letter dated 8th September 1987 5. issued by Respondent No.2 (Exh. D). 17 Copy of Applicant's representation dated 6. 14th September 1987 (Exh. E). 18 Copy of letter dated 29th September 1987 (Exh. *F*). 7. 19 8. Copy of Notice under Section 138 of Indian Railway Act 1890 (Exh. 'G'). 20 Copy of letter dated 27.12.1989 the Desk Officer in the Ministry of Labour, New 9. Delhi. (Exh. 'H'). 21 Copy of Applicant's representation dated 20th February 1990. (Exh. 11). 10. 22 -23 24 11. Vakalatnama.



Reply of the Respondents

1-5

Office Notes, Office Memorandum, of Coram Appearance, Tribunal's Orders of direction & Registrar's Orders

Tribunal's orders

Stamp No 137/90

Per Inbunal

Thee Objection

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13.3-1990

Abblicant by Mr. G.K. Mas and

I More present for the

mitructed by Mr. G.R. Meghani

applicant. Responsents by

Mr. N. K. Sninivasan.

2. Admit, keeping the point I limitation open. 3. Respondents to file their reply, with a copy to Mr. Masand, before the

A Registrar on 4-4-1990.

4. By consent call for final hearing on 11-4-1990.

In view of this position no unterim relief at

this stage.

PS CHAWSHURI)
M(A)

kao shiffishini ya A

0.A.159/90.

Date: 4.4.1990.

Neither the applicant nor his .advocate is present.

Mr.N.K. Srimivasan, Advocate appears for the Respondents. He has filed reply today which is taken on record and has undertaken to serve copy of the same on the applicant and file a proof of service in the Registry.

The date for final hearing has already been fixed on 11.4.1990.

Place this matter before the Tribunal for Final Hearing on 11.4.1990

No notice to either side.

Dy Registrar.

Per Tribunal Date: GR Me Apparent in person / by Advocate / Respondent by a whoman For would Counsel. The matter/adjourned to for

Leary

Dy. Registrar

Per Tribunal

Date 1/4 1/40

Applicant in person / by Advocate / Respondent by NK Shewrowne Alex

Coursell As he beach is fanctioning

The matter adjourned to 26/11/90

for heary No while as she strivened the deli

Berlin Roccine

Dy. Registrar

bunal

Date: 2elu 90

Applicant in person / by KS86WVoza4 Advocate / Respondent by May Coursil no bouch is furthoury today The matter adjourned the 14/1 apparetru

Dy. Registrar

KH

Dated 1/4/91

None for applicant-my

None for applicant-my

None for applicant-my

None for wasam present for

respondents. For want of

time adjourned to 18/6/9,

for heaving.

T-C-Reddy (m. y. Poiolkar) m(J) (m. y. Poiolkar)

Dated: 18/6/91.

Mr. Menghami for Mr. G. K. Massard,
States that the quarter has now
been allotted to the applicant
and the applicant is not
and the applicant is not
freshing for the Same.

Hence the application
is dismissed.

order/Judgement despatched to Applicant/Respondent (s) on 15. F. al

My prioller (U.C. Srivaskava)

M(A)